

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 18TH DAY OF AUGUST 2020

BEFORE

THE HON'BLE MRS. JUSTICE K.S.MUDAGAL

CRIMINAL PETITION No.3650/2020

BETWEEN:

SRIRAMBISHONI @ BHARAT
S/O JAURUPA RAM
AGED ABOUT 26 YEARS
R/AT ORTOVE VILLAGE
SINDASAVA HARIYANA
GUDAMALANI TALUK
BARMER DISTRICT
RAJASTHAN - 344301 ...PETITIONER

(BY SRI MOHANKUMAR D., FOR
SRI KARTHIK KUMAR K., ADVOCATES)

AND:

STATE OF KARNATAKA
BY VYALIKAVAL POLICE STATION
REP. BY ITS STATE PUBLIC PROSECUTOR
HIGH COURT COMPLEX
BANGALORE - 560001 ... RESPONDENT

(BY SRI B.J.ROHITH., HCGP)

THIS CRIMINAL PETITION IS FILED UNDER SECTION 439 OF CR.P.C. PRAYING TO ENLARGE THE PETITIONER ON BAIL IN CRIME NO.94/2019 OF VYALIKAVAL POLICE STATION, BENGALURU REGISTERED FOR THE OFFENCES PUNISHABLE UNDER SECTION 7, 25, 27 OF THE INDIAN ARMS ACT, 1959 AND SECTIONS 120-B, 307, 397, 398, 450 R/W SECTION 149 OF IPC.

THIS CRIMINAL PETITION COMING ON FOR ORDERS THIS DAY, **THROUGH VIDEO CONFERENCE** THE COURT MADE THE FOLLOWING:

ORDER

Heard both side.

2. The petitioner is accused No.3 in Crime No.94/2019 of Vyalikaval police station. Initially, the said complaint was registered against three unknown persons on the basis of complaint of CW.1-Ashish, jewelry merchant.

2. It is alleged that accused Nos.1 to 8 entered into conspiracy to commit dacoity in the jewelry shop of the complainant situated at PG Halli, Bengaluru. It is further alleged that in execution of such conspiracy on 21.08.2019 at about 2.40 p.m. accused Nos.1 to 3 trespassed into the said shop armed with revolver, opened fire and when the complainant resisted, accused Nos.1 to 3 escaped from the scene of offence. Thus the accused allegedly attempted to commit dacoity in the jewelry shop of CW.1. On the basis of the alleged

voluntary statements of accused Nos.1 to 3, other accused were implicated in the case.

3. The charge sheet is already filed and the subject matter of the offence is already recovered. This Court in Crl.P.No.8317/2019, Crl.P.No.7243/2019 connected with Cri.P.No.7124/2019 and Crl.P.No.292/2020 has granted bail to accused Nos.2, 5 & 6 and 4 respectively. The petitioner is entitled to extension of parity. The petition is allowed.

4. The petitioner is granted bail in Crime No.94/2019 of Vyalikaval police station, Bengaluru, subject to the following conditions:

- (i) Petitioner shall execute personal bond in a sum of Rs.1,00,000/-(Rupees One Lakh only) and furnish two sureties in the like sum to the satisfaction of the trial Court.
- (ii) Petitioner shall appear before the Court as and when required for the trial.
- (iii) Petitioner shall not tamper the prosecution witnesses in any manner.

- (iv) Petitioner shall not indulge in any criminal activities.
- (v) Petitioner shall mark his attendance before the Station House Officer on 1st Sunday of each month till completion of the trial.

Registry shall communicate digital copy of the order to the jurisdictional Court and prison.

**Sd/-
JUDGE**

KSR